

high power television transmitters in Maharashtra;

(b) whether these transmitters are adequate for the whole State; and

(c) if not, the steps being taken to raise the capacity thereof or to set up more such transmitters there?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). 5 High Power (including one for II channel service) and 40 low power TV transmitters are, at present functioning in Maharashtra. These transmitters provide service to about 68% population of the State (including the population of fringe areas, where elevated antennae, boosters, etc. are required for obtaining satisfactory reception).

The population coverage in the State is expected to increase to about 81% on establishment of a high power TV transmitter under implementation at Ambajogai and on commissioning of the high power TV transmitter at Aurangabad on its full radiating power of 10 KW. Further expansion of TV service in the State can be carried out in a phased manner depending upon the availability of resources for this purpose.

Earnings of Foreign Exchange from Indians Abroad

9501. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of FINANCE be pleased to state the estimated amount of money sent by Indians residing in foreign countries to their relatives in India every year during last three years; year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): No precise information about the remittances received exclusively from Indians

residing in foreign countries is available, since details of remittances of Rs. 10,000/- and below are not required to be reported to the Reserve Bank of India by Authorised Dealers under the current rules. However, private transfer receipts which, inter alia, include remittances received from non-residents of Indian nationality as recorded in the balance of payments statistics during the 3 years ending 1987-88 are as under:

<i>Year</i>	<i>Rupees in Crores</i>
1985-86	2716
1986-87	2991
1987-88	3533

[English]

Cochin Export Processing Zone.

9502. SHRI T. BASHEER: Will the Minister of COMMERCE be pleased to state:

(a) the number of industrial units set up at Cochin Export Processing Zone so far;

(b) the names of the Units and products manufactured by them;

(c) the concessions/incentives offered to these units;

(d) the turnover of Cochin Export Processing Zone during the last three years, year-wise; and

(e) the number of units expected to be set up at Cochin Export Processing Zone during the next year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) So far 16 units have set up their projects and started

production in the Cochin Export Processing Zone.

(b) *Name of the Unit* *Item of manufacture*

1. M/s. D. V. Deo (Phase-I)
Essential Oils.
2. M/s. D. V. Deo (Phase-II)
Aromatic compounds.
3. M/s. D. V. Deo (Phase-III)
Rectification of Oils, Manufacture
Oleo-resins etc.
4. M/s. Tams Garments Ready-made garments.
5. M/s. Sheveroy Estate Ltd
Tissue Culture Plants.
6. M/s. Cochin Stones P r e -
cious Stones.
7. M/s. Asma Rubber Products
Gloves.
8. M/s. Otee Frini (India) Ltd.
Telescopic Antennae
9. M/s. Overseas Latex (P) Ltd
Rubber Gloves.
10. M/s. Keraia Rubber and Re-
claims Ltd. Rubber Gloves
11. M/s. Taba Gloves (P) Ltd
Rubber Gloves
12. M/s. AVT Rubber Products Ltd.
Rubber Gloves
13. M/s. Universal gloves (P) Ltd.
Rubber Gloves
14. M/s. Aark Synthetics F o o d

containers.

15. M/s. Nikasu Pack (P) Ltd.
Feed bottles.
16. M/s. Danntex Rubber (P) Ltd.
Rubber Gloves.

(c) The concession/incentives offered to units in the Zone, by the Government of India are

- (i) Duty free imports of capital goods, raw materials, consumables, spares, tooling or pecking materials,
- (ii) Unrestricted foreign equity participation;
- (iii) Facility for repatriation of profits and dividends earned by foreign investors;
- (iv) Sale upto 15-25% of the production in the Domestic Tariff Area, depending upon the use of indigenous inputs, to the exclusion of sensitive items and subject to the payment of applicable duties;
- (v) Cash Compensatory Support at the rate of 50% of the rates applicable to DTA units on the physical exports made;
- (vi) Corporate tax holiday for a period of 5 years in the first 8 years of operation;
- (vii) Exemption of excise duty, on supplies made from the domestic tariff area

(d) Exports from the Cochin Export Processing Zone during the last three years were:

(Rs. in crores)

Year	Exports
1987-88	3.92
1988-89	6.25
1989-90	11.00

(e) Four more units are expected to be in production during 1990-91.

Survey Operations by Income-Tax Department

9503. SHRI RAM SAGAR (Saidpur): Will the Minister of FINANCE be pleased to state:

(a) the number of survey operations carried out by the Income Tax Department under sections 133-A and 133-B respectively during the last 12 months in Delhi,

	Surveys u/s 133A	Surveys u/s 133B
Bombay	733	1,45,968
Calcutta	671	54,791
Delhi	167	1,03,999
Madras	382	3,690

(b) While a direct co-relation between the surveys carried out and the number of new assesseees detected is not available, the number of new assesseees who filed returns of income during the financial year 1989-90, as reported by the concerned Chief Commissioners of Income tax, is given below:-

Chief Commissioners Number of new Assesseees.

Bombay	58,442
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Bombay, Calcutta and Madras;

(b) the number of case detected under sections 133-A and 133-B separately and City-wise;

(c) whether the rate of disposal of the assessment cases over the years has not increased satisfactorily;

(d) the steps taken to increase the rate of disposal of Income Tax assessments by at least 5 per cent over the last year;

(e) the percentage of assessment cases that were reopened by Senior Officers to check the correctness of the assessments made; and

(f) the details of such reviews?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The relevant information in respect of the financial year 1989-90 is given below:

Calcutta	58,893
Delhi	34,494
Madras	39,059

(c) The percentage of assessments disposed of to the assessments for disposal has increases, from 60.28% in the financial year 1979-80, to 86.60% in the financial year 1988-89.